PUBLIC NOTICE

Justice (Retd.) R.M. Lodha Committee
(In the matter of PACL Ltd.)

Final Notice for submission of documents by Allottee(s) in projects viz., (1) Pearl's City, Mohali, Punjab, (2) Pearl's City/Pearl's Township, Village Bokhra & Gilpatti, Bathinda, Punjab.

1. The Justice (Retd.) R.M. Lodha Committee (In the matter of PACL Limited) ('the Committee'), pursuant to order dated 17.10.2024 passed by the Hon`ble Supreme Court of India in Civil Appeal No. 13301/2015, titled Subrata Bhattacharya Vs. Securities and Exchange Board of India and other connected matters, has appointed M/s. Ravi Rajan & Co. to verify documents of plot allottee(s) in projects viz., Pearl's City, Sector 100 and 104, Mohali, Punjab, (2) Pearl's City/Pearl's Township, Village Bokhra and Gilpatti, Bathinda, Punjab.

2. All such allottee(s) are hereby given a last and final opportunity to submit their documents viz., Sale Agreement, Sale Deed, payment proof and bank statements, etc., for verification. These documents may be forwarded through email to forensics@sravigroup.com or through post at 505-A, 5th Floor, Rectangle -1, District Centre, Saket, New Delhi-110017, latest by 06.02.2025 (5:00 P.M).

3. Documents sent or received after 06.02.2025 shall not be accepted for verification.

Mumbai
January 24, 2025 **Nodal Officer-cum-Secretary**